

power Departments of the States of Kerala and Tamilnadu to monitor the investigation and formulation of reports and working out the details in respect of Eastward diversion of Kerala. The matter has been taken up with the Government of Kerala at the Chief Ministers, level so that this work could be expedited.

DDA Works in Laxmi Nagar Shakarpur Area

4555. SHRI KAMAL NATH : Will the Minister of WORKS AND HOUSING be pleased to state :

(a) whether the DDA/MCD have been doing the scavenging works in Laxmi Nagar Shakarpur in the Trans-Yamuna area;

(b) whether roads and open drains have been developed by these Authorities in these areas; and

(c) if so, whether any charges taxes are being recovered from the owners of houses/residents in these localities ?

THE DEPUTY MINISTER IN THE MINISTRY OF WORKS AND HOUSING (SHRI MOHAMMED USMAN ARIF) : (a) and (b) Scavenging of Laxmi Nagar-Shakarpur area is being looked after by MCD and not DDA. However, the development works in the area are handled by the DDA. It has been reported by the DDA that, after regularisation of these colonies during 1982-83, some roads and drains works were started there.

(c) The MCD has reported that property taxes are being charged in respect of buildings constructed before 24.9.80, but no scavenging tax is being charged in Laxmi Nagar and Shakarpur. The DDA has reported that, in accordance with the policy, development charges will be recovered from the residents of these regularised unauthorised colonies.

L & DO Ban on Inspection of Buildings in Delhi

4556. SHRI RASEED MASOOD :
SHRI RAJESH KUMAR
SINGH :

Will the Minister of WORKS AND HOUSING be pleased to state :

(a) whether a temporary ban put more than 12 years ago on the inspection of all buildings in Delhi on land leased out by the Land and Development Office is still in force resulting in heavy annual loss to the Government by way of collection on account of ground rent, premium charges for misuse and damages etc.;

(b) if so, the reasons for the continuance of the temporary ban even after 12 years of its imposition; and

(c) the estimated annual loss being incurred by Government as a result thereof ?

THE DEPUTY MINISTER IN THE MINISTRY OF WORKS AND HOUSING (SHRI MOHAMMED USMAN ARIF) : The Government have ordered resumption of inspection of leased properties administered by the Land & Development Office except in the case of rehabilitation leases. However, even when the ban on inspection was in force, ground rent was being recovered by the L&DO where the properties were free from breaches as per record and ground rent was recoverable as per the terms and conditions of the lease deed. Similarly, misuse charges were also being recovered where breaches arising from misuse and unauthorised construction were in the knowledge of Land & Development Office as per record.

(b) Does not arise in respect of leases other than those in rehabilitation colonies. In respect of rehabilitation leases, the ban on inspection was imposed as a result of representations received from/on behalf of the lessees and in view of the fact that certain

policy matters were under the review.

(c) Normally if breaches were noticed during inspections, the lessees would have been asked to remove the breaches or pay suitable charges for additions/alternations, misuse, damages, etc. The likely annual income would have depended upon the breaches discovered during inspections and the information asked for is purely hypothetical and cannot be worked out.

Lack of Sheds in Balconies of Clive Squire DIZ Area, Quarters

4557. SHRI CHITTA MAHATA : Will the Minister of WORKS AND HOUSING be pleased to state :

(a) whether there is no shed provided over the balcony on the 2nd and 3rd floor in type-I quarters, K-Pocket, Clive Square, DIZ Area, New Delhi and H-Block resulting in rain water entering the rooms and thereby adding to the difficulties of the inmates therein;

(b) whether the balconies in the said quarters have brick flooring without cement plastering thereon; and

(c) if so, what remedial steps Government propose to take in the matter ?

THE DEPUTY MINISTER IN THE MINISTRY OF WORKS AND HOUSING (SHRI MOHAMMED USMAN ARIF) : (a) The balconies in these quarters are intended to serve as sleeping terrace and as such sheds have not been provided over them.

(b) The flooring of sleeping terrace in the quarters in K-Pocket, Clive Square is of brick-tiles over RCC slab after providing water-proofing treatment cement pointed and not plastered.

The flooring of the terrace of quarters in H-Block is of brick-flooring grouted with cement mortar.

(c) Does not arise.

Development of High Yield Wheat by National Research Laboratory

4558. SHRI BAPUSAHEB PARULEKAR : Will the Minister of AGRICULTURE be pleased to state whether by using nuclear and conventional breeding methods National Research Laboratory has developed varieties of high yielding wheat which can be grown successfully in the traditionally non-wheat growing areas ?

THE MINISTER OF STATE IN THE MINISTRY OF AGRICULTURE (SHRI YOGENDRA MAKWANA) : Yes, Sir. The Nuclear Research Laboratory of Indian Agricultural Research Institute has developed some promising strains of wheat by a combined use of nuclear and conventional methods and some of these are reported to perform well under relatively higher temperature. However, these materials still require extensive testing for their performance in comparison to other standard strains in multilocation trials.

दिल्ली जल प्रदाय और मल व्ययन संस्था
के जल प्रदान विभाग में काम कर
रहे कर्मचारियों की सेवा को
नियमित करना

4559. श्री निहाल सिंह : क्या निर्माण और आवास मन्त्री यह बताने की कृपा करेंगे कि :

(क) क्या केन्द्रीय सरकार ने ऐसे कर्मचारियों की सेवाओं को नियमित करने के लिए कोई नियम बनाए हैं, जो सरकारी उपक्रमों और कार्यालयों में दिहाड़ी पर 240 दिनों से अधिक समय से काम कर रहे हैं; और

(ख) यदि हां, तो सभी श्रेणियों के उन कर्मचारियों की सेवाओं को नियमित न करने के क्या कारण हैं, जो दिल्ली जल प्रदाय और मल व्ययन संस्थान के जल